

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 11 of 2003

Allahabad this the 29th day of November, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. A.K. Bhatnagar, Member(J)

Kartik Chandra Banerjee, aged about 62 years, S/o Late Kali Chandra Banerji, (Retired on 30.6.2001 as Asstt. Mechanical Engineer, Diesel Loco Shed, Alam-bagh, Lucknow). At present resident of H.No.3A/1, Govind Nagar(Karbala), G.T. Road, Allahabad.

Applicant

By Advocates Shri K.N. Katiyar  
Shri A.P. Srivastava

Versus

1. Union of India through the General Manager, Northern Railway, H.Q. Office, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Lucknow.
3. Sr. Divisional Accounts Officer, Northern Railway, Lucknow.

Respondents

By Advocate Shri Avnish Tripathi

O R D E R ( Oral )

By Hon'ble Mr.M.P. Singh, V.C.

By filing this O.A. applicant has claimed

following reliefs:-

(A) That the respondents may be directed to revise the pay of the applicant and fix the same @ Rs.12,675/- P.M. in grade Rs.8000-13500/- on appointment in substantive to junior scale of IRSME with retrospective effect from 1.6.2001.

(B) That accordingly the applicant's retiral

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benefits including pension/family pension, commutation of pension, gratuity and leave encashment etc. be also revised w.e.f. 1.7.01 and arrears paid to the applicant alongwith arrears of pay of June 2001 at the earliest.

(C) That interest @ Rs.25/- per annum be also paid to the applicant till actual payment.

(D) That the cost of this original application may be awarded to the applicant.

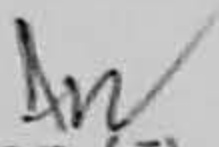
(E) That any other/further relief may be given which is deemed fit and proper in the circumstances of the case."


2. During the course of arguments, learned counsel for the respondents states that the entire amount which was due to the applicant by way of arrears of salary as well as arrears of retiral benefits, have been paid to him and only an amount of Rs.608/- is required to be paid to the applicant, for which a prescribed form is required to be filled up by the applicant. On <sup>other hand,</sup> the learned counsel for the applicant has submitted that applicant has received the entire amount payable to him except an amount of Rs.608/- and for which he has already filled up the prescribed form but payment has not been made till date.

3. In view of the facts and circumstances mentioned above, we are of the considered view that this case may be disposed of at this stage <sup>by giving</sup> with direction to the applicant to fill up the prescribed form claiming <sup>if not already</sup> Rs.608/- within a period of 2 weeks. If applicant complies with this direction, the respondents are directed to make a payment of Rs.608/- within a period of 2 months from the date of receipt of such prescribed form from

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the applicant alongwith a copy of this order. The  
O.A. is disposed of with the above directions. No  
order as to cost.

  
Member (J)

  
Vice Chairman

/M.M./